

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

01.09.2011

OA No. 390/2011

Mr. Ankur Rastogi, Counsel for applicant.

Heard learned counsel for the applicant.

The short controversy involved in this case is that applicant appeared in pursuance of advertisement for conducting the combined graduate level examination by Staff Selection Commission. Vide Annexure A/1, Shri Deepak Kumar was called for interview. Learned counsel for the applicant submits that the Roll Number allotted to Shri Deepak Kumar as shown in Annexure A/1 is the same which had been allotted to the applicant. To this effect, the applicant has also filed a representation but the same has not been responded by the respondents. Therefore, the present OA has been preferred by the applicant.

Be that as it may, we are of the view that the representation which is pending for consideration before the respondents be decided objectively looking to the fact that as to how the same Roll Number has been allotted to Shri Deepak Kumar and the applicant by passing a speaking order. It is expected from the respondents to decide the representation of the applicant expeditiously but in any case not later than a period of 15 days from the date of receipt of a copy of this order. If any adverse order is passed against the applicant, he is at liberty to file a substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

ahq




Justice K.S. Rathore
Member (J)

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